

Order dated 13.5.2005

Heard Shri A.Das, learned counsel appearing for the Applicant(widow of a deceased Rly. Pension holder) and Shri S.K.Ojha, learned Counsel appearing for the Respondents-Railways in presence of :

- (a) Suratan Bibi (Applicant, the widow of the Retd.Rly. employee)
- (b) Phakima Khatum (Widow daughter of the Applicant/Retd. Rly. employee)
- (c) Nasima Begam (Widow daughter of the Applicant/Retd. Rly. employee)
- (d) Taslima Khatum (Married daughter of the Applicant/Retd. Rly. employee)
- (e) Rahim Khan (Son of the Applicant/Retd.Rly. employee)
- (f) Azizur Rahaman (Husband of Halimakhatum, the daughter of the Applicant/Retd. Rly. employee)
- (g) Md. Jabar (Husband of Taslima Khatum, the daughter of the Applicant/Retd.Rly. employee)
- (h) Kalim Akhtar (A relative of the parties).

2. The Pension Payment Order No.992 issued in favour of the Applicant has been produced for perusal. The Postal Savings Bank Account No.281080 operating at Bentkar (Cuttack) Branch Post Office (that was opened in the name of the Applicant) has also been produced alongwith the Savings Bank Account(bearing No.7030) Pass Book running in the Indian Overseas Bank (Jaganathpur Branch) in the name of the Applicant has also been produced for perusal.

3. It appears, arrear pension amounting to Rs. 2,76,696.00 was deposited in the Post Office Savings Bank (bearing account No. 281080) at Bentkar Post Office on 2.3.05 and an amount of Rs.2,76,600.00 was withdrawn from the said Savings Bank Account on 3.3.05.

4. It is seen that (a) pension of Rs.2181/- was

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credited in the said Savings Bank Account on 1.4.05 and an amount of Rs. 2200/- was withdrawn on 5.4.05 and (b) pension of Rs.2181/- was credited to the said Savings Bank Account on 30.4.05 and an amount of Rs.2200/- was withdrawn on 4.5.05.

5. On perusal of the Savings Bank Account No.7030 operating in Jagannathpur Branch of the Indian Overseas Bank, it appears that an amount of Rs.2,70,000/- had been deposited in the said Bank Account on 9.3.05.

6. By producing a Memorandum signed by the parties present, it has been disclosed that Rs.6000/- had been paid to the Advocate appearing for the Applicant.

7. Since the desired relief, as claimed by the Applicant, has already been granted by the Railways, this O.A. is hereby dropped.

8. The PPO and the Savings Bank pass books of the post office and Bank, which were produced for perusal, are handed over to the Applicant in presence of the parties.

9. Send copies of this order to the parties.

Y Chand  
13/05/2005  
MEMBER (JUDICIAL)

Dr. 21.12.05.05

Copies of order  
sent to all  
recpt. copies of  
said order prepared  
for counsels for  
both sides.

W. 23/1/05  
S.O. (G)

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23/05